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## Order regarding complete lockdown in Rongli and Pakyong Subdivisions

*Date: 15-Jul-2020*

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GOVERNMENT OF SIKKIM  
OFFICE OF THE DISTRICT COLLECTOR, EAST  
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No: 1890/DC(E)/2020

Dated: 14/07/2020

**PROHIBITORY ORDER U/S 144 CrPc, 1973**

In supersession to Prohibitory Order No. 1887/DC(E)/2020 dated 12/07/2020 issued by the undersigned u/s 144 (1) of the Code of Criminal Procedure, 1973, I, Raj Yadav. IAS, District Magistrate, East hereby direct the following measures of lockdown to be strictly implemented in **Rongli and Pakyong Sub Divisions**:

**A. Complete Safety Restrictions:**

1. All shops, hotels, restaurants, commercial establishments, Government offices, private offices, factories, workshops and godowns in **Rongli and Pakyong Sub Divisions** shall remain closed till 31<sup>st</sup> July, 2020 or till further order, except the following:
  - a. Law Enforcement agencies, Police, Armed Forces & Para-Military Forces.
  - b. Health Services & their transportation.
  - c. Electricity, Water, Sanitation Services of Urban Local Bodies and Conservancy Services.
  - d. Fire, Civil Defence & Emergency Services.
  - e. Telecom, Internet and Postal Services.
  - f. Banks & ATMs
  - g. **Shops for PDS, groceries, vegetables, fruits, meat, fish, bread & milk, medicines and the service for storage and transportation of required items. These shops shall be opened from 9:00 A.M to 4:00 P.M.** This restriction shall not apply to loading/unloading of essential commodities.
  - h. Petrol pumps, LPG cylinders, oil agencies and Sikkim Milk Union & and its outlets and their godowns and transportation.
  - i. Private clinics, pharmaceutical manufacturing, medical equipments manufacturing and their transportation.
  - j. Commissioned hydro power generation projects and their transportation.
  - k. Print, Electronic and Social Media and their transportation.
  - l. Animal and cattle feed and their transportation.
  - m. **Home delivery and transportation of all essential goods, pharmaceuticals, medical equipments, LPG cylinders, groceries, vegetables, fruits, milk and dairy products, meat, except cooked food shall be allowed from 9:00 A.M to 4:00 P.M.**
  - n. Manufacturing units engaged in production of essential commodities not specified above, with the permission of the Government.
  - o. Any other production and manufacturing units requiring continuous process may continue after obtaining prior approval of the Government.



**B. Restriction on intra-Sub Division movement:**

2. Any assembly of five or more persons shall be prohibited in the **entire area of Rongli and Pakyong Sub Divisions**. People are required to stay at home and come out for basic services while strictly following social distancing guidelines issued earlier.
3. **There shall be complete ban on vehicular movement within Rongli and Pakyong Sub Divisions except in cases of medical emergency, official purpose or extreme exigency on the basis of permits issued by the undersigned.**
4. The Sub Divisional Police Officer, Rongli and Pakyong shall ensure establishment of Checkposts and deployment of sufficient Police personnel at the identified checkposts to regulate the movement of vehicles and persons within Rongli and Pakyong Sub Divisions.

**C. Restriction on inter-Sub Division movement:**

5. All vehicular movement including the transportation of medical emergency, pharmaceutical companies, officials of Government, PSUs & Banks, Press & Media personnel, telecom & internet, All India Radio, Doordarshan, Cable TV networks, commissioned hydro power projects, and law enforcement agencies within Rongli and Pakyong Sub Division, shall be completely restricted between 8:00 A.M to 5:00 P.M everyday on the basis of the passes issued by the undersigned. However, vehicles engaged in the transportation of essential commodities shall not be required to obtain permits.

**D. Containment Zones:**

6. The Orders issued by the undersigned vide Order No. 1885/DC(E)/2020 dated 11/07/2020 and Order No. 1889/DC(E)/2020 dated 14/07/2020 regarding containment zones at Rongli Bazaar and Rhenock Bazaar shall remain in force till 19<sup>th</sup> July, 2020 or till further orders.

**E. Quarantine Instructions:**

7. All persons so required by Health Department authorities are directed to remain under strict home quarantine or facility quarantine for a period as decided by local Health authorities. Any person refusing to cooperate with the directions of the Health authorities shall be prosecuted u/s 188 and 270 of Indian Penal Code, 1860 in addition to the breach of this order.

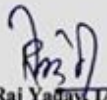
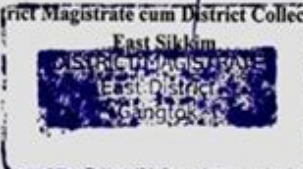
This Order shall come into force with effect from 06:00 A.M, 15<sup>th</sup> July, 2020 in the entire area of Rongli and Pakyong Sub Divisions and shall remain in force till 31<sup>st</sup> July, 2020 or till further orders.

Given under my hand and seal on this the 14<sup>th</sup> of July, 2020.



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2. The District Magistrate, North / South/West Sikkim - for information and necessary action
3. The Superintendent of Police, East- for information and necessary action
4. All Sub Divisional Magistrates and Block Development Officers of East Sikkim- for n. a
5. The SDPO, Rongli/Pakyong - for information and necessary action
6. DIO/IPR- for wide publicity

  
 Raj Yadav, IAS  
 District Magistrate cum District Collector,  
 East Sikkim  


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